

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1381
TO BE ANSWERED ON 24.11.2016

**DIRECTIONS OF SUPREME COURT REGARDING IMPLEMENTATION OF
MGNREGS**

1381. SHRI NANA PATOLE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Hon'ble Supreme Court has directed the States to intimate the Union Government about the details of ensuring 150 days employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) by them and if so, the details thereof;
- (b) whether the Hon'ble Supreme Court has also directed the State to intimate the Union Government about the amount spent under MGNREGS during the current fiscal year and if so, the details thereof; and
- (c) whether the Union Government proposes to bring any social welfare scheme through MGNREGS for drought affected people and if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a)&(b): The matter is sub-judice.

(c): No, Madam.
